

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF QUANT FINVEST PRIVATE LIMITED  
(FORMERLY KNOWN AS QUANT CAPITAL ADVISORS PRIVATE LIMITED)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited)
2.	Date of incorporation of corporate debtor	March 9, 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190MH2009PTC190826
5.	Address of the registered office and principal office (if any) of corporate debtor	6th Floor, Sea Breeze Building, Appasaheb Marathe Marg, Prabhadevi Mumbai Mumbai City, 400025.
6.	Insolvency commencement date in respect of corporate debtor	January 25, 2023 (Date of Hon'ble NCLT order)
7.	Estimated date of closure of insolvency resolution process	July 24, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Vijay Kumar Kulshrestha <b>Regn No:</b> IBBI/IPA-003/IP-N00253/2019-2020/12905.  AFA Valid till December 15, 2023.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Flat no. 701, Riverview B Wing, Casa Rio, Lodha Palava City, Kalyan Shil Road, Dombivili East, Thane, Maharashtra-421204. <b>Email Id:</b> kulshresthav55@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Process Specific Address:</b> Ancoraa Resolution Private Limited, 1412, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703.  <b>Process Specific Email Id:</b> cirp.quantfinvest@ancoraa.com
11.	Last date for submission of claims	February 08, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench -V has ordered the commencement of a corporate insolvency resolution process of the **Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited)** on January 25, 2023 vide order no. CP(IB) No. 554/IB/MB/2020.

The creditors of **Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited)**, are hereby called upon to submit their claims with proof on or before February 8, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

*Submission of false or misleading proofs of claim shall attract penalties.*

**Date: January 28, 2023**  
**Place: Mumbai**

**Sd/-**  
**Mr. Vijay Kumar Kulshrestha**  
**Interim Resolution Professional**  
**In the matter of**  
**Quant Finvest Private Limited**  
**(Formerly known as Quant Capital Advisors Private Limited)**

WESTERN RAILWAY ARRANGEMENTS FOR DIGITAL AXLE COUNTER Sr.DEE/P/BC Invites Tender...

CENTRAL RAILWAY NOTICE FOR TENDER Tenders for Construction, Operation, Maintenance & Management of Super Market...

CENTRAL RAILWAY Tender Notice No. DRMWGP-09-2023 OF 23.01.2023 Name of Work: (A) Proposed casual renewal of sleepers in Nagpur-Wardha Section...

PUBLIC NOTICE It is hereby informed that, The names of my clients Mr. Pradeep Keshav Savla and Mrs. Vijaya Pradeep Savla are recorded on the 7/12 extract of the land being lying and situated at...

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (for immovable property) Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED...

BRIHANMUMBAI MAHANAGARPALIKA TREE AUTHORITY PUBLIC NOTICE In accordance with the provision under section 8(3) (C) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975...

EAST CENTRAL RAILWAY E-TENDER NOTICE Open Tender Notice No. - SPJ-ST-S-02-2023 DRMs (S&T)/Samastipur invites open tender on behalf of President of India for following work...

EAST CENTRAL RAILWAY NOTICE INVITING OPEN TENDER E-Tender Notice No.: 05/ELD/GS/DNR/OT/22/23 The Divisional Railway Manager, E.C. Railway Danapur invites sealed open tender online (E-tendering) for the valid electrical contractors license from any State/Central Govt. licensing board and on behalf of the President of India for the following works...

PUBLIC NOTICE NOTICE IS HEREBY GIVEN THAT, M/s CINECITA PRIVATE LIMITED, a member of MATRU MANDIR HOUSING CO-OPERATIVE SOCIETY LTD. situated at Plot No. 278 of S No 654, Tardeo Road, Mumbai-400 007, have applied to the Society for issuance of Duplicate Share Certificates in respect of Galas Nos. 11 & 12 situated on the ground floor of the society's building, informing that the original Share Certificate bearing no. 346 for five share of Rs. 50/- each bearing distinctive numbers 726 to 730 (both inclusive) and Share Certificate bearing number 357 for five share of Rs. 50/- each bearing distinctive numbers 781 to 785 (both inclusive) have been lost and/or misplaced and the same are not traceable despite diligent search...

NOTICE Under Order 5 Rule 20(A) IN THE COURT OF THE SENIOR CIVIL JUDGE 'A' COURT AT BICHOLIM - GOA Special Civil Suit No. 22/2022/A Glenn Perry V/s Lorna Cordeiro & 1 anr. Defendant No.2 Ronnie Monsorate, Major of age R/o. Abv Mansion Apartment Block in Textile Mill District, House No.3, Parle, Mumbai 400012, Maharashtra. WHEREAS the above named Plaintiff has filed an application for Damages, injunction and consequential Reliefs under section 34, 37 and 38 of the specific Relief Act. AND WHEREAS notice issued to you on the last available address has been returned to this Court unavailed. AND WHEREAS, plaintiff has filed an application in this Court praying that you be served by way of publication in the local daily widely circulated in the City of Mumbai and a National Daily and whereas this Court is satisfied that this is a fit for ordering such a service. NOW therefore, notice is hereby given to you to appear before this court either in person or by pleader duly instructed on 17th March, 2023 at 12.30 pm, to answer the claim. TAKE FURTHER NOTICE that, in default of your appearance on that day and time aforementioned, the matter will be heard and determined in your absence. Given under my hand and the seal of the court, this 25th day of January, 2023. (Ram S. Prabhu Dossai) Senior Civil Judge 'A' Court, Panaji

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF QUANT FINVEST PRIVATE LIMITED (FORMERLY KNOWN AS QUANT CAPITAL ADVISORS PRIVATE LIMITED) RELEVANT PARTICULARS 1. Name of corporate debtor: Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited) 2. Date of incorporation of corporate debtor: March 9, 2009 3. Authority under which corporate debtor is incorporated / registered: ROC - Mumbai 4. Corporate Identity No. Of corporate debtor: U67190MH2009PTC190826 5. Address of the registered office and principal office (if any) of corporate debtor: 6th Floor, Sea Breeze Building, Appasahb Marathe Marg, Prabhadevi Mumbai Mumbai City, 400025. 6. Insolvency commencement date in respect of corporate debtor: January 25, 2023 (Date of Hon'ble NCLT Order) 7. Estimated date of closure of insolvency resolution process: July 24, 2023 8. Name and registration number of the insolvency professional acting as interim resolution professional: Name: Mr. Vijay Kumar Kulshrestha Regn No: IBB/MPA-003IP-N00253/2019-2012905, AFA Valid till December 15, 2021. 9. Address and e-mail of the interim resolution professional, as registered with the Board: Registered Address: Flat no. 701, Riverview B Wing, Casa Rio, Lotha Palava City, Kalyan Shil Road, Dombivli East, Thane, Maharashtra-421204. Email id: kulshresthav55@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional: Process Specific Address: Ancoras Resolution Private Limited, 1412, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email id: crp.quantinvest@ancoras.com 11. Last date for submission of claims: February 08, 2023 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: N.A. 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): N.A. 14. (a) Relevant Forms and (b) Details of authorized representatives are available: Web link: https://bbi.gov.in/home/downloads/Physical Address: N.A. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench 'A' has ordered the commencement of a corporate insolvency resolution process of the Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited) on January 25, 2023. The creditors of Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited), are hereby called upon to submit their claims with proof on or before February 8, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. (Mr. Vijay Kumar Kulshrestha Interim Resolution Professional In the matter of Quant Finvest Private Limited (Formerly known as Quant Capital Advisors Private Limited) Date: January 28, 2023 Place: Mumbai)

Sd/- Supdt. of Gardens & Tree Officer PRO/2690/ADV/2022-23 Avoid Self Medication

WESTERN RAILWAY IMPROVEMENT OF TOOL ROOM CUM REST ROOM Divisional Railway Manager (WA), Western Railway, 6th floor, Engg. Deptt., Mumbai Central, Mumbai-400 008, invites E-tenders as per details given as follows. Tender Notice No. & Date: BCT/22-23/221 dtd.27.01.2023. Work and location: Jorvasan-Surat Section Improvement of tool room cum rest room for trackmen under S.DEN (Central), MMCT Section, (Composite Tender), Approx. Cost of Work in Rs.: 21,189,322.27. EMD: Rs.256,000/-, Date & Time of submission: on 21.02.2023 at 15.00 hrs. Date & Time of opening: on 21.02.2023 at 15.30 hrs. Regarding detailed nature of work, containing cost of tender document (Non-Refundable), EMD, Eligibility criteria, similar nature of work, detailed tender conditions please visit www.ireps.gov.in. Manual offers will not be considered. 0786 Like us on: facebook.com/WesternRly

WESTERN RAILWAY VARIOUS ENGINEERING WORKS Divisional Railway Manager(WA), Western Railway, 6th floor, Engg. Deptt., Mumbai Central, Mumbai - 400 008, invites E-tenders as per details given as follows. Sr. Tender Notice No. & Date: Work and Location Approx. cost of work in ₹ EMD in ₹ 1. BCT/22-23/217 dtd.25/01/2023 Mumbai Central (J.R. Hospital) - Improvement in fire emergency facility in Hospital by providing adjoining structure Ramp ₹ 23892669.14 ₹ 269500/- 2. BCT/22-23/218 dtd.25/01/2023 Mumbai Central (Main)- Improvement of staff quarters & amenities including structural attention of JRH Colony ₹ 17100776.03 ₹ 235500/- 3. BCT/22-23/219 dtd.25/01/2023 Mumbai Central (JRH) Measures for mitigation of poor air circulation in basement by providing/modifying the ventilation system and arresting the leakage by improving sewerage system surrounding the walls and attending the structures such as beams, columns etc (EnHM) ₹ 9991142.86 ₹ 199800/- Date & Time of submission of all above tenders: on 17.02.2023 till 15:00 hrs. Date & Time of opening of all above tenders: on 17.02.2023 at 15:30 hrs. Regarding detailed nature of work, containing cost of tender document (non refundable), EMD, eligibility criteria, similar nature of work, detailed tender conditions, please visit www.ireps.gov.in. Manual offers will not be considered. 0783 Like us on: facebook.com/WesternRly | Follows us on: twitter.com/WesternRly

PUBLIC NOTICE To Know you all by this Public Notice we hereby inform that the property 1) Land Bearing C.T.S. No - 3028, Area admeasuring 546.10 Sq. Mtrs And 2) Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs, Situated at Village - Dhovai, Taluka - Vasai, District - Palghar, is in the name of Mrs. Jyotsna Manvel Ludrik and others as owners, and Mr Freddy Dominic Rodrigues and others owners of C.T.S. No - 3029A area adm. 517.9 Sq. Mtrs. And Mr William Patrick Pereira And others owners of C.T.S. No - 3029A area and 1035.9 Sq. Mtrs. And Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs. Has given the said land for Development purpose to M/S Trinity Estates and are in the process to obtain Development permission for the said Lands from Vasai Virar City Municipal Corporation. By this public notice we here by invite objections of any persons who is having interest in the said Property by way of gift, agreement, conveyance, esmentary rights, possession, tenancy or any other type of right. We hereby declare that any person's having interest in the said property should forward his objections along with relevant documents to the undersign within 14 days of publication of this notice. If the undersign does not receives any objections from any persons claiming interest in the said property it will be presumed that no person's having any claim or interest in the said property and my clients will complete the said transaction. Sd/- Adv. Tushar R Patil Add - B/16, Ish Kripa Building, Mulgaon Taluka - vasai, District - Palghar 401201.

PUBLIC NOTICE To Know you all by this Public Notice we hereby inform that the property 1) Land Bearing C.T.S. No - 3028, Area admeasuring 546.10 Sq. Mtrs And 2) Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs, Situated at Village - Dhovai, Taluka - Vasai, District - Palghar, is in the name of Mrs. Jyotsna Manvel Ludrik and others as owners, and Mr Freddy Dominic Rodrigues and others owners of C.T.S. No - 3029A area adm. 517.9 Sq. Mtrs. And Mr William Patrick Pereira And others owners of C.T.S. No - 3029A area and 1035.9 Sq. Mtrs. And Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs. Has given the said land for Development purpose to M/S Trinity Estates and are in the process to obtain Development permission for the said Lands from Vasai Virar City Municipal Corporation. By this public notice we here by invite objections of any persons who is having interest in the said Property by way of gift, agreement, conveyance, esmentary rights, possession, tenancy or any other type of right. We hereby declare that any person's having interest in the said property should forward his objections along with relevant documents to the undersign within 14 days of publication of this notice. If the undersign does not receives any objections from any persons claiming interest in the said property it will be presumed that no person's having any claim or interest in the said property and my clients will complete the said transaction. Sd/- Adv. Tushar R Patil Add - B/16, Ish Kripa Building, Mulgaon Taluka - vasai, District - Palghar 401201.

PHYSICAL POSSESSION NOTICE Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFI IT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604 Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited. Sr. No. Name of the Borrower/ Loan Account Number Description of Property/ Date of Physical Possession Date of Demand Notice Amount in INR Name of Branch 1. Adil Samil Ghole & Salim A Ghole & Sanobar Salim Ghole/ LBMUM00004856329 Shop No.F-1/8, Sagar Vihar Lane,vashi, Sector.No.4 And 5, Maharashtra, Navi Mumbai-400703 / 23 January 2023 March 25, 2021/ Rs. 45,11,858.00/ Navi Mumbai Branch Name: Sangoe

PUBLIC NOTICE is hereby given that the "SHIVAAY DEVELOPERS" a partnership firm registered with the sub-Registrar Dadra & Nagar Haveli Silvassa, vide Sr. No. 3163 and registered No. 2923 dated 11th August 2017 heretofore subsisting between MR. SAGAR VINOD PANSURIYA, MR. DILIPKUMAR JAVER GAJRIA, MR. KUMARPAL KESHIRIMAL JAIN, MR. MAHESH LALJIBHAI PANSURIYA AND MR. JITEN ARVIND SAMPAT With effect from 07/06/2017 the parties hereto have been carrying on business in partnership in the firm name and style of "SHIVAAY DEVELOPERS" having its registered office at SHOP NO. 1, A-2 BUILDING KASTURI RESIDENCY, PRITHIVIRAJ CHAUHAN MARGH, NAROLI ROAD, SILVASSA, U.T OF DADRA AND NAGAR HAVELI-396230.1). MR. SAGAR VINOD PANSURIYA, 2). MR. DILIPKUMAR JAVER GAJRIA, 3).MR. KUMARPAL KESHIRIMAL JAIN, 4). MR. MAHESH LALJIBHAI PANSURIYA have left/retired from the "SHIVAAY DEVELOPERS" on 2022. henceforth they are no longer a part of the "SHIVAAY DEVELOPERS" Partnership Firm from this date. Herby who are having any Past, Present or in future transactions with above saidSHIVAAY DEVELOPERS the retiring partners are not liable/Responsible/Concerned for the same. Retiring partners agreed to leave the above-mentioned SHIVAAY DEVELOPERS together with the all rights, title, lien, assets, liabilities, responsibilities, amenities, casements, advantages and appurtenances etc., without any further claim and interference they left the same absolutely and forever without any consideration from him and without charging anything against their Goodwill and retiring partners have paid their part of outstanding dues and liabilities. The continuing partner MR. JITEN ARVIND SAMPAT to hold all the moveable and immovable assets, liabilities, amenities, responsibilities. By this notice Retiring Partners informs the public in general that, they are not the partners Part of "SHIVAAY DEVELOPERS", and who are having any transactions with above said partnership firm in past, now and in further they should not bother MR. SAGAR VINOD PANSURIYA, MR. DILIPKUMAR JAVER GAJRIA, MR. KUMARPAL KESHIRIMAL JAIN, MR. MAHESH LALJIBHAI PANSURIYA as such any person and/or persons dealing with the above firm shall do it at his/her/their own risks and costs. Sd/-ADV. PRITI AMIT TRIVEDI SHOP NO.12, ARJUN CHS. LTD., N.L. COMPLEX, ANAND NAGAR, DAHISAR (EAST), MUMBAI-400608. MOB NO. 9867215233. Sd/- MR. SAGAR VINOD PANSURIYA, MR. DILIPKUMAR JAVER GAJRIA, MR. KUMARPAL KESHIRIMAL JAIN, MR. MAHESH LALJIBHAI PANSURIYA

Table with 5 columns: Sr. No., Tender Notice No. & Date, Work and Location, Approx. cost of work in ₹, EMD in ₹. Contains 3 tender entries for Mumbai Central (J.R. Hospital), Mumbai Central (Main), and Mumbai Central (JRH).

PUBLIC NOTICE To Know you all by this Public Notice we hereby inform that the property 1) Land Bearing C.T.S. No - 3028, Area admeasuring 546.10 Sq. Mtrs And 2) Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs, Situated at Village - Dhovai, Taluka - Vasai, District - Palghar, is in the name of Mrs. Jyotsna Manvel Ludrik and others as owners, and Mr Freddy Dominic Rodrigues and others owners of C.T.S. No - 3029A area adm. 517.9 Sq. Mtrs. And Mr William Patrick Pereira And others owners of C.T.S. No - 3029A area and 1035.9 Sq. Mtrs. And Land Bearing C.T.S. No - 3029A, Area admeasuring 1553.80 Sq. Mtrs. Has given the said land for Development purpose to M/S Trinity Estates and are in the process to obtain Development permission for the said Lands from Vasai Virar City Municipal Corporation. By this public notice we here by invite objections of any persons who is having interest in the said Property by way of gift, agreement, conveyance, esmentary rights, possession, tenancy or any other type of right. We hereby declare that any person's having interest in the said property should forward his objections along with relevant documents to the undersign within 14 days of publication of this notice. If the undersign does not receives any objections from any persons claiming interest in the said property it will be presumed that no person's having any claim or interest in the said property and my clients will complete the said transaction. Sd/- Adv. Tushar R Patil Add - B/16, Ish Kripa Building, Mulgaon Taluka - vasai, District - Palghar 401201.

Table with 5 columns: Sr. No., Name of the Borrower/ Loan Account Number, Description of Property/ Date of Physical Possession, Date of Demand Notice Amount in INR, Name of Branch. Contains 1 entry for Adil Samil Ghole & Salim A Ghole & Sanobar Salim Ghole.

निःषक्त आणि निर्भिड दैनिक नवशक्ति www.navshakti.co.in Adv. Dikshita Gupte PUBLIC NOTICE In the Court of Smt. N. K. Patil, Joint Civil Judge, Senior Division, Vasai. Next Date-16/02/2023 M. A. No. 95/2022 Exh. No. 08 Lata Bharat Mehra...Applicant First floor, B 105, Pooja Palace Co-operative Housing Society, Ltd. Chakradhar nagar, Nalopasara west, Tal. Vasai, Dist. Palghar. The applicant has filed an application for appointment of Court Commissioner to execute the Registered Deed in respect of suit property bearing Flat no B 105, First floor, Pooja Palace Co-operative Housing Society, Limited Nalopasara west, Tal. Vasai, Dist. Palghar in favour of the Plaintiff. The Defendant No. 1 Vaishali Raghunath Karande has failed to execute the registered deed in compliance to the Order dated 20/10/2022 passed by the Civil Judge, Senior Division, Vasai, in Civil S. C. S. 29/2017. Vaishali Raghunath Karande i. e. Defendant No. 01 is hereby called upon to comply with the said order next returnable date 16/02/2023. And whereas any person/persons/ the public at large having any objection, the same be raised with the Hon'ble Court on 16/02/2023, 11.00 am. That if the Defendant no. 1 fails to comply and no objection with respect to the appointment of Court Commissioner for execution of the registered deed is received, the Court shall appoint a Court Commissioner for execution of the registered deed for the suit property. That under my signature and stamp of the Court dated 26/1/2023. Sd/ Authorised Officer For ICICI Bank Limited

GOSWAMI INFRATECH PRIVATE LIMITED CIN : U45209DL2012PTC241323 Regd. Office: Flat No. 706 and Flat No. 707 to 712, 7th Floor, Kanchanjunga Building, 18 Barakhamba Road, New Delhi - 110001. Unaudited Financial results for the quarter and year to date period ended 31st Dec, 2022 [ Regulation 52 (8), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015] (Rupees in Lakhs) Sr Particulars Quarter ended 31/12/2022 30/09/2022 31/12/2021 YTD - Period ended 31/12/2022 31/12/2021 31/03/2022 Unaudited Unaudited Unaudited Unaudited Unaudited Audited 1 Total Income from Operations 5.21 2.70 6.92 24.73 60.99 107.85 2 Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items) (20,275.07) (19,300.78) (22,595.81) (59,774.33) (58,777.12) (79,836.13) 3 Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items) (20,275.07) (19,300.78) (22,595.81) (59,774.33) (58,777.12) (1,02,885.05) 4 Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items) (20,275.07) (19,300.78) (22,596.24) (59,774.33) (58,777.55) (1,02,885.48) 5 Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (20,280.33) (19,390.67) (22,501.33) (59,998.36) (58,547.23) (53,127.03) 6 Paid up Equity Share Capital 1.00 1.00 1.00 1.00 1.00 1.00 7 Instruments entirely equity in nature 34,840.05 34,840.05 - 34,840.05 - - 8 Reserves (excluding Revaluation Reserve) 1,41,758.93 1,62,039.27 1,96,337.10 1,41,758.93 1,96,337.10 2,01,757.30 9 Securities Premium Account - - - - - - 10 Net Worth (including other comprehensive income) 1,76,599.98 1,96,880.32 1,96,338.10 1,76,599.98 1,96,338.10 2,01,758.30 11 Paid up Debt Capital / Outstanding Debt 4,23,266.36 4,03,012.37 3,88,881.45 4,23,266.36 3,88,881.45 4,02,431.84 12 Outstanding Redeemable Preference Shares - - - - - - 13 Debt Equity Ratio 2.40 2.05 1.98 2.40 1.98 1.99 14 Earning Per Share (of Rs.10/- each) (for continuing and discontinuing operations)- 1. Basic (2,02,750.75) (1,93,007.73) (2,25,962.45) (5,97,743.30) (5,87,775.59) (10,28,854.84) 2. Diluted (2,02,750.75) (1,93,007.73) (2,25,962.45) (5,97,743.30) (5,87,775.59) (10,28,854.84) 15 Capital Redemption Reserve - - - - - - 16 Debt Service Redemption Reserve See Note. 4 See Note. 4 See Note. 4 See Note. 4 See Note. 4 See Note. 4 17 Debt Service Coverage Ratio -0.0002 -0.0004 -0.0001 -0.0001 0.0005 0.0006 18 Interest Service Coverage Ratio -0.0002 -0.0004 -0.0001 -0.0001 0.0005 0.0009 NOTES: 1 The above is an extract of the detailed format of quarterly and year to date financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly/half yearly/annual financial results are available on the websites of the Stock Exchange(s). 2 For the other line items referred in Regulation 52(4) of the SEBI (Listing Obligations & Disclosure Requirement) Regulations, 2015 pertinent disclosures have been made to the Bombay Stock Exchange. 3 The above extract of unaudited financial results for the quarter and year to date period ended 31st December 2022 were reviewed by the Board of Directors & thereafter taken on record by the Board of Directors of the Company at its meeting held on 25th January, 2023. 4 The Company is not required to create a Debt Service Redemption Reserve due to negative retained earnings. 5 Formula used for computation of the ratios: ISCR = Earnings before Interest and Tax / (Interest Expense or Finance cost + Principal Repayment) Debt Equity Ratio = (Debt + Accrued Premium) / (Equity + Reserves & Surplus) 6 The previous due date for redemption of 1,345 Debentures along with premium to debenture holders of Series 'HIA' was 30th April 2022 for 673 Debentures and 30th June 2022 for the balance 672 Debentures, 673 debentures were redeemed by the Company on 29th April 2022, since 30th April 2022 was a day other than a business day and further the Company and the debenture holders had mutually agreed for the early redemption of 672 debentures and such redemption amount was paid on 24th May 2022. 7 The next due date for the payment of principal alongwith premium for all the existing debentures is 30th May 2023. 8 The credit rating of the Company is CARE A- (CE) as given by CARE Ratings Limited vide letter dated 23rd December, 2022. 9 On 31st March, 2022, Chinsha Properties Private Limited, a 100% subsidiary of the Company, holds 37.50% stake in Joyous Housing Limited ("Joyous"). Joyous is developing a real estate project in Mumbai. During the year, Joyous did not meet certain obligations mainly due to project execution delays arising out of disruption caused by COVID-19 pandemic. Subsequent to the year end, the lender(s) of Joyous have initiated proceedings including e-auction of the project. Shareholders of Joyous are in talks with the lender(s) for an amicable resolution of the issue. As a matter of abundant caution, management of the company has provided an Impairment as follows in financials: As a matter of abundant caution, management of the company has provided an Impairment as follows in financials: (Rupees in Lakhs) Nature of Exceptional Item Amount Impairment of investment 23,048.92 Total 23,048.92 10 Figures for the previous period are regrouped and reclassified wherever necessary, to facilitate comparison. For and on behalf of the Board Goswami InfraTech Private Limited Sd/- Director Place: Mumbai Date: 25 January, 2023

PHYSICAL POSSESSION NOTICE Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFI IT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604 Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited. Sr. No. Name of the Borrower/ Loan Account Number Description of Property/ Date of Physical Possession Date of Demand Notice Amount in INR Name of Branch 1. Adil Samil Ghole & Salim A Ghole & Sanobar Salim Ghole/ LBMUM00004856329 Shop No.F-1/8, Sagar Vihar Lane,vashi, Sector.No.4 And 5, Maharashtra, Navi Mumbai-400703 / 23 January 2023 March 25, 2021/ Rs. 45,11,858.00/ Navi Mumbai Branch Name: Sangoe

PUBLIC NOTICE Registered office: Landmark, Race Course Circle, Vadodra 390 007. Corporate office: ICICI Bank Towers, Sandra-Kurva Complex, Mumbai 400 051. GOLD E-AUCTION CUM INVITATION NOTICE The below mentioned borrowers have been issued notice to pay off their outstanding amount towards the facility against gold ornaments. (Facility) availed by them from ICICI Bank Limited ("ICICI Bank"). We are constrained to conduct an E-auction of pledged gold ornaments on Feb 08, 2023 as they have failed to repay the dues. ICICI Bank has the authority to remove account/change the E-auction date without any prior notice. Auction will be held online - https://jewel-auction.procureteq.com between 12:30 pm to 3:30 pm. For detailed terms and conditions, please log on to the given website. In case of deceased borrower, all conditions will be applicable to legal heirs. Sr. No. Name of the Borrower/ Loan Account Number Loan A/c No. Customer Name Branch Name 324705000119 Archana Bhaskar Khatwani 376105001877 Kedarnath Emburvan Bhoasale Branch Name: Nategate 649605075292 Riyaj Rubab Bagwan 213605007812 Vittal Anshok Shendage Branch Name: Kuzare 649605074362 Gopal Navnath Lawand 647305009531 Varada Dnyanu Kulkarni Branch Name: Osmabad 648205005069 Ansh Sandeep Pwase 163705015928 Hanantraya Deshpande Branch Name: Nandivada 648205005081 Ganesh Uttam Wadkar 163705015402 Anita Anil Ghotlap Branch Name: Parada 110605013420 Prashant Balaso Yedav 282005013016 Dhanaji Hamling Dhanraj Branch Name: Pimpri-Sion Road 110605015626 Rahul Shivaji Bhondave 147805002842 Sachin Subhash Saraf Branch Name: Pune - Balewadi 109905013798 Santosh Hamling Mutthar 345805001101 Santosh Nangude Branch Name: Pune - Shivajinagar 646605010361 Santosh Nanasa Shinde 349105001772 Pankaj Kisanrao Shinde Branch Name: Shivajinagar 376205002095 Shukrachary Dnyanoba Taskle 230505002678 Anilkumar Vijaykumar Jain Branch Name: Pune - Therasar 376205002795 Ravishah Motiram Salgar 2387050002890 Rupali Umesh Pawar Branch Name: Pune - Tilak Road 172305004925 Akalababhai Kamalabai Shaikh 187505002110 Ishwar Babhushan Patil Branch Name: Shivajinagar 172305008040 Dipak Shivaji Shaikh 187505002110 Ishwar Babhushan Patil Branch Name: Shivajinagar 147305010275 Shashikant Tukaram Mote 09850504371 Piyanka Kulkarni Branch Name: Shivajinagar 201005003865 Tanaji Rambhau Borade J1 215205003877 Bhagwan Sahabrao Koste Branch Name: Pune-Hinjewadi 201005005786 Deepak Dattatraya Pawar 098605011693 Hira Raja Ram Branch Name: Shivajinagar 201005006863 Rohidas Dilip Shinde 187705002457 Sambhoji Nardev Gogavade Branch Name: Shivajinagar 281905004239 Amar Subrao Yadav 196705001808 Bikash Biswas Branch Name: Pune-Karve 145205004001 Nitin Ramesh Pawar Branch Name: Pune-Manjari Road 145205005035 Nitin Ramesh Pawar 337905001376 Dattasahab Balu Ghude Branch Name: Shivajinagar 337905001529 Vittal Balu Chitambar Branch Name: Shivajinagar 644605013473 Nivas Binmav Chavan 003905023662 Sohankumarsingh Vishwanathg Pardeshi Branch Name: Shivajinagar 644605014901 Balaji Bhola Inwadani Branch Name: Shivajinagar

निःषक्त आणि निर्भिड दैनिक नवशक्ति www.navshakti.co.in Adv. Dikshita Gupte PUBLIC NOTICE In the Court of Smt. N. K. Patil, Joint Civil Judge, Senior Division, Vasai. Next Date-16/02/2023 M. A. No. 95/2022 Exh. No. 08 Lata Bharat Mehra...Applicant First floor, B 105, Pooja Palace Co-operative Housing Society, Ltd. Chakradhar nagar, Nalopasara west, Tal. Vasai, Dist. Palghar. The applicant has filed an application for appointment of Court Commissioner to execute the Registered Deed in respect of suit property bearing Flat no B 105, First floor, Pooja Palace Co-operative Housing Society, Limited Nalopasara west, Tal. Vasai, Dist. Palghar in favour of the Plaintiff. The Defendant No. 1 Vaishali Raghunath Karande has failed to execute the registered deed in compliance to the Order dated 20/10/2022 passed by the Civil Judge, Senior Division, Vasai, in Civil S. C. S. 29/2017. Vaishali Raghunath Karande i. e. Defendant No. 01 is hereby called upon to comply with the said order next returnable date 16/02/2023. And whereas any person/persons/ the public at large having any objection, the same be raised with the Hon'ble Court on 16/02/2023, 11.00 am. That if the Defendant no. 1 fails to comply and no objection with respect to the appointment of Court Commissioner for execution of the registered deed is received, the Court shall appoint a Court Commissioner for execution of the registered deed for the suit property. That under my signature and stamp of the Court dated 26/1/2023. Sd/ Authorised Officer For ICICI Bank Limited

